

items/norms, is required to be met by the States from their own resources and not from SDRF/NDRF.

The concerned State Governments are required to undertake necessary relief operations in the affected areas due to the cyclone 'Phailin' out of the funds readily available in the corpus of the SDRF. Under the guidelines for expenditure from SDRF/NDRF, the assistance to the affected farmers is admissible under Agriculture Input Subsidy for damage caused to the crops according to the magnitude of the event. In addition to the assistance available under the regular schemes of crops damage, the farmers are also entitled for compensation under National Agricultural Insurance Scheme of the Ministry of Agriculture, which is implemented by the State Government. In order to support the affected people of these two States, the Government of India have released assistance of Rs. 1,000 crore each for relief and rehabilitation. Information on assistance provided to farmers from the SDRF/NDRF is not maintained by the Ministry of Home Affairs, since execution of relief activities on the ground is responsibility of the State concerned.

#### **Financial assistance to Uttarakhand for disaster hit areas**

†703. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of occasions when funds were sent by the Central Government to the State of Uttarakhand since its creation for its disaster hit areas and the details thereof;

(b) whether the proper utilization of the funds sent by the Central Government has been verified; and

(c) if so, the name of the agency through which this task of verification was undertaken and the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The State Governments concerned are primarily responsible for undertaking necessary rescue and relief measures in the wake of natural disasters. The Government of India supplements the efforts of the State Governments by extending financial assistance and logistic support, wherever necessary. For this purpose, a SDRF (erstwhile CRF) has been constituted with an allocated amount for each. The State Governments are required to meet the expenditure

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†Original notice of the question was received in Hindi.

for providing immediate relief to the victims of notified natural calamities, from the SDRF/CRF in accordance with the approved items and norms of assistance. Additional expenditure, if any, incurred over and above or on other than approved items/norms, is required to be met by the States from their own resources and not from SDRF/NDRF.

A statement showing the details of funds released to the State Government of Uttarakhand from the State Disaster Response Fund (erstwhile Calamity Relief Fund) and National Disaster Response Fund (erstwhile National Calamity Contingency Fund) during the period 2000-01 to 2013-14 (till date) are given in Statement.

(b) and (c) As per the scheme of SDRF/CRF the State Government is responsible to ensure that money drawn from the SDRF/CRF account is actually utilized for the purposes for which the SDRF/CRF have been set up, only on item of expenditure and as per norms approved by the Government of India. The State Accountant General is required to monitor the expenditure as per the items and norms of assistance. The Comptroller and Auditor General of India conducts audit of SDRF every year.

**Statement**

*Details of releases of CRF/SDRF and NCCF/ NDRF during  
the years 2000-01 to 2013-14.*

Sl. No.	Years	Centre's share of CRF/ SDRF released	Released from NCCF/ NDRF
1	2	3	4
1.	2000-01	7.10	0.00
2.	2001-02	29.93	0.00
3.	2002-03	26.13	0.00
4.	2003-04	41.48	0.00
5.	2004-05	29.50	0.00
6.	2005-06	71.02	0.00
7.	2006-07	36.22 *	7.06
8.	2007-08	73.19 #	0.00
9.	2008-09	112.47 #	0.00

1	2	3	4
10.	2009-10	76.39 *	0.00
11.	2010-11	105.89	517.66
12.	2011-12	0.00 *	0.00
13.	2012-13	205.595 # *	0.00
14.	2013-14 (till date)	145.06	250.00

\* Centre's share of CRF/SDRF not released for want of information relating to crediting of earlier released funds, utilization certificate and annual report.

# Including arrears of CRF/SDRF for the previous year.

#### **Failure in establishing Maritime Security Advisory Board**

704. SHRI NANDI YELLALAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Comptroller and Auditor General (CAG) has recently stated that Government has failed to establish the one federal apex body—the Maritime Security Advisory Board (MSAB), headed by a Maritime Security Advisor (MSA), though CAG report noted that even 1999-2001 GoM (Group of Ministers) report, much before 26/11, attack had strongly recommended the creation of an apex body for management of maritime affairs for linkage among the Navy, Coast Guard and Ministries of Central and State Governments; and

(b) if so, the reasons for not fulfilling these vital reports even to this day and details of immediate action contemplated and action already taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Government has formed an Apex Body viz. "National Committee for Strengthening Maritime and Coastal Security (NCSMCS) against Threats from the Sea" under the Chairmanship of Cabinet Secretary which meets from time to time to ensure effective coordination among various Central Ministries and Agencies and the coastal State Governments/Union Territories.

#### **Making fake currency a terrorist act**

705. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state: